



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jan/202425/15

DATED: 24/01/2025

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jan/202425/15 dated 24/01/2025 of Norms Committee - VI for the year 2024-25 was held on 24/01/2025 under the Chairmanship of NITISH SURJ, Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR, Deputy Director	DGFT(HQ)
2	SHAISH KUMAR, Technical Consultant	DGFT
3	DINESHNARAIN MATHUR, Technical Consultant	DGFT
4	SANDIP RAVINDRA KOTE, Joint Director	Ministry of Food Processing Industries

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jan/202425/15
Case Status	Case Approved
Party Name	UMA CONSUMER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00002870AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted the inputs received from Technical Authority i.e, MoFPI. The Committee observed that the specifications of both "Multi-grain Atta" as well as "Wheat Flour (Atta) with Millets" falls under the same standard of Multigrain Atta which is standardized by the Food Safety and Standards Authority of India (FSSAI) and MoFPI has referred to FSSAI under Regulation 2.4.37 of the Food Safety Standards (Food Products Standards and Food Additives) Regulations, 2011 ("FSS Regulations"), which allows Multigrain Atta to have a composition range from 50% to 90% whole wheat, with remaining 10% to 50% content comprising of other grains, including millets. The applicant's proposed blend falls within the permissible limits. The Committee also noted that the firm has supporting documentation from prominent international buyers like Lulu Group (UAE), Majestic Foods (UAE), and PT. Work Together Asia (Indonesia), demonstrating a clear demand for this specific blend in key export markets. The Committee discussed the issue in light of Public Notice No. 25 dated 04.08.2023 and the efforts being made to increase export of millets from India. After detailed deliberations, the Committee decided to seek the approval of DGFT to modify SION E-136 for allowing this new variant of Multigrain Atta containing at least 60% of Wheat.	

Case No.	2 / NC/6/MEET/Jan/202425/15
Case Status	Case Approved
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00004921AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **CIFT Cochin**, allowing the following inputs:

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Frozen Imitation Crab Sticks, Crab Chunk, Crab Bites, Crab Flakes, Crab Claws, Crab Shredded, Shrimp tails, Lobster Tails, Scallop, Crab Meat Stick, Super Snow Crab, Surimi Snow Leg Style, Crab Meat Flake Style, Chilled Imitation Crab Shreds, Chilled Imitation Crab Flakes, Chilled Imitation Crab Chunk etc (Frozen Imitation Crab Sticks, Crab Chunk, Crab Bites, Crab Flakes, Crab Claws, Crab Shredded, Shrimp tails, Lobster Tails, Scallop, Crab Meat Stick, Super Snow Crab, Surimi Snow Leg Style, Crab Meat Flake Style, Chilled Imitation Crab Shreds, Chilled Imitation Crab Flakes, Chilled Imitation Crab Chunk etc)	3000000.0	S.No.1-19 in the application	As applied for.

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023 like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/6/MEET/Jan/202425/15
Case Status	Case Approved
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00004920AM25

RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **CIFT Cochin**, allowing the following inputs:

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Frozen Imitation Crab Sticks, Crab Chunk, Crab Bites, Crab Flakes, Crab Claws, Crab Shredded, Shrimp tails, Lobster Tails, Scallop, Crab Meat Stick, Super Snow Crab, Surimi Snow Leg Style, Crab Meat Flake Style, Chilled Imitation Crab Shreds, Chilled Imitation Crab Flakes, Chilled Imitation Crab Chunk etc (Frozen Imitation Crab Sticks, Crab Chunk, Crab Bites, Crab Flakes, Crab Claws, Crab Shredded, Shrimp tails, Lobster Tails, Scallop, Crab Meat Stick, Super Snow Crab, Surimi Snow Leg Style, Crab Meat Flake Style, Chilled Imitation Crab Shreds, Chilled Imitation Crab Flakes, Chilled Imitation Crab Chunk etc)	3000000.0	S.No.1-19 in the application	As applied for.

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023 like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	4 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred

Party Name	PHALADA AGRO RESEARCH FOUNDATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00004919AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	5 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	FLAMINGO MARKETING
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00004891AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred.	

Case No.	6 / NC/6/MEET/Jan/202425/15
Case Status	Case Approved
Party Name	SHAH BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00004337AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms as per details below :

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Blended Tea	154500.0	Cardamom Flavour Essence	Net to Net as per content in export product or 5% of FOB, whichever is less
2.	Blended Tea	309000.0		

1. The grade, quality& origin of imported tea should match with the tea exported.
2. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.
3. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
4. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	7 / NC/6/MEET/Jan/202425/15
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00002948AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms allowing the following inputs:

S.No	Export Item	Quantity (MTS)	S.No	Import Item	Quantity (MTS)
1.	VEGETABLE FATBASE POWDER (CONTAINING 23% TO 25% OF PALM FAT)	5000.0	1.	REFINED BLEACHE D AND DEODORI ZED PALMOLE IN (RBD PALMOLE	1184.5

				IN)	
			2.	ACID CASEIN	103.0
1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. 2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. 3. Other regulations of FTP / HBP, 2023 like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable. RA may take subsequent consequential action accordingly.					

Case No.	8 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	GRAINSPAN NUTRIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00001646AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred.	

Case No.	9 / NC/6/MEET/Jan/202425/15
Case Status	Case Rejected
Party Name	CROWN IMPEX
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM REVIW00004934AM25
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: NC considered the case as per agenda and heard the representatives of the firm appeared for PH. The Committee acknowledged its previous decision and following the discussion held during the PH, decided to maintain "Status Quo" and reiterate the earlier observation and remarks of the NC dated 10/01/2023. RA may take subsequent consequential action accordingly.	

Case No.	10 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	11 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM REVIW00003806AM25
RA File Number	039404000247 AM17
Licence No and Date	0310805843/30/06/2016
Norms Committee Decision:	

NC considered the case as per agenda and noted that the export/import items are Pharmaceutical Items. The Committee decided to transfer the case to NC-3, which is primarily a Norms Committee for Pharmaceutical Products.

The case stands deferred.

Case No.	12 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	VANILA FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM REVIW00001474AM24
RA File Number	039504000962 AM17
Licence No and Date	0310812350/04/04/2017
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred.	

Case No.	13 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM REVIW00001364AM25
RA File Number	039404000204 AM19
Licence No and Date	0310827810/19/03/2019
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred.

Case No.	14 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM REVIW00004976AM24
RA File Number	132404000145 AM20
Licence No and Date	1310049278/09/05/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, due to technical issues the PH could not be conducted. The Committee therefore, decided to give one more chance to the firm to represent their case. The case stands deferred.	

Case No.	15 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	16 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM REVIW00001365AM25
RA File Number	039404000011 AM20
Licence No and Date	0310834918/18/02/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	17 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM REVIW00001366AM25
RA File Number	039404000012 AM20
Licence No and Date	0310835097/27/02/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	18 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred

Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM REVIW00003807AM25
RA File Number	039404000166 AM21
Licence No and Date	0310836755/19/06/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are Pharmaceutical Items. The Committee decided to transfer the case to NC-3, which is primarily a Norms Committee for Pharmaceutical Items. The case stands deferred.	

Case No.	19 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	20 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM REVIW00001335AM25
RA File Number	34AX04000304 AM22

Licence No and Date	3411002076/31/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "List of machinery installed on the premises, including their capacities." The case stands deferred.	

Case No.	21 / NC/6/MEET/Jan/202425/15			
Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025			
HQ File Number	HQRNORM REVIW00008489AM24			
RA File Number	05AX04000768 AM23			
Licence No and Date	0511013201/14/06/2022			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity	Import Item	Quantity
1.	Universal Pizza Sauce	1.00 kg	Concentrated Crushed Tomato paste 28 percent	0.604 kg
			UPS Seasoning	0.023 kg
The content of import item in the export item must be specified in the export documentation.				
RA may take subsequent consequential action accordingly.				

Case No.	22 / NC/6/MEET/Jan/202425/15			
Case Status	Case Deferred			
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025			
HQ File Number	HQRNORM APPLY 00002270AM23			

RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	23 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM REVIW00005488AM25
RA File Number	31AX04000060 AM23
Licence No and Date	3111001588/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	24 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM REVIW00008486AM24
RA File Number	05AX04001999 AM23
Licence No and Date	0511015269/12/10/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to **seek following information from the firm:**

"A copy of shipping bill."

The case stands deferred.

Case No.	25 / NC/6/MEET/Jan/202425/15
Case Status	Case Approved
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00005803AM23
RA File Number	03AX04005207 AM23
Licence No and Date	0311020788/18/01/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **MoFPI**, allowing the following inputs:

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Mix Fruit Jam	352000.0	Apple Puree 30-32 Brix	34023.0
2.	Strawberry Jam	1050000.0	Apple Puree 30-32 Brix	88276.0

The content of import item in the export item must be specified in the export documentation.

RA may take subsequent consequential action accordingly.

Case No.	26 / NC/6/MEET/Jan/202425/15
Case Status	Case Approved
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00000632AM24
RA File Number	05AX04000287 AM24

Licence No and Date	0511018658/08/05/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity	Import Item	Quantity
1.	PIZZA SAUCE CONCENTRATE((TOMATO BLEND PIZZA SAUCE) (Containing imported CONCENTRATED CRUSHED TOMATOES 28 PCT/ Tomato Paste 28% or 28 Brix))	1.00 kg	CONCENTRATED CRUSHED TOMATOES 28 pct	0.505 kg

The content of import item in the export item must be specified in the export documentation.

RA may take subsequent consequential action accordingly.

Case No.	27 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00006141AM24
RA File Number	05AX04002047 AM24
Licence No and Date	0511021443/10/10/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm:	
"A copy of shipping bill."	
The case stands deferred.	

Case No.	28 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00006143AM24
RA File Number	05AX04002049 AM24
Licence No and Date	0511021444/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "A copy of shipping bill." The case stands deferred.	

Case No.	29 / NC/6/MEET/Jan/202425/15			
Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025			
HQ File Number	HQRNORM APPLY 00006149AM24			
RA File Number	05AX04002048 AM24			
Licence No and Date	0511021450/10/10/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity	Import Item	Quantity
1.	UNIVERSAL PIZZA SAUCE (TOMATO SAUCE))	1.00 kg	CONCENTRATED CRUSHED TOMATOES 28 PCT	0.4422 kg
The content of import item in the export item must be specified in the export documentation.				
RA may take subsequent consequential action accordingly.				

Case No.	30 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00006940AM24
RA File Number	05AX04002444 AM24
Licence No and Date	0511022146/21/11/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "A copy of shipping bill." The case stands deferred.	

Case No.	31 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	SHREE AGRO INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00007598AM24
RA File Number	08AX04001771 AM24
Licence No and Date	0811010359/27/12/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: 1. List of machinery installed on the premises, including their capacities. 2. Please specify the export quantity for coriander split and coriander ground. The case stands deferred.	

Case No.	32 / NC/6/MEET/Jan/202425/15
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Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025			
HQ File Number	HQRNORM APPLY 00008839AM24			
RA File Number	05AX04003847 AM24			
Licence No and Date	0511024252/01/03/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity	Import Item	Quantity
1.	UNIVERSAL PIZZA SAUCE	1.00 kg	Concentrated Crushed Tomatoes 28% HB. Tomato Paste 28 Brix/ 28 PCT	0.3014 kg
The content of import item in the export item must be specified in the export documentation.				
RA may take subsequent consequential action accordingly.				

Case No.	33 / NC/6/MEET/Jan/202425/15			
Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025			
HQ File Number	HQRNORM APPLY 00008840AM24			
RA File Number	05AX04003848 AM24			
Licence No and Date	0511024253/01/03/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity	Import Item	Quantity
1.	SWEET CLASSIC SAUCE-PULPY (Containing imported CONCENTRATED CRUSHED TOMATOES 28	1.00 kg	Concentrated Crushed Tomatoes 28% HB. Tomato Paste 28 Brix/ 28	0.3580 kg

	PCT/ Tomato Paste 28% or 28 Brix		PCT	
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The content of import item in the export item must be specified in the export documentation.

RA may take subsequent consequential action accordingly.

Case No.	34 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00009347AM24
RA File Number	07AX04001982 AM24
Licence No and Date	0711010927/27/03/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1: 1. Complete COA of import and export item. 2. Soyabean extract also contains soyprotein; Clarify if it is extracted. If so, mention the quantity and value of the same. 3. Quantity of maltodextrin used to manufacture export product. 4. Exact description of export with a copy of shipping bill. The case stands deferred.	

Case No.	35 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	OMKAR CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00009371AM24
RA File Number	03AX04005846 AM24
Licence No and Date	0311032590/28/03/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 19.12.2024 followed by reminders to furnish reply. The reply of the firm is still awaited. The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred.

Case No.	36 / NC/6/MEET/Jan/202425/15
Case Status	Case Approved
Party Name	KAYEM FOOD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00000116AM25
RA File Number	05AX04004143 AM24
Licence No and Date	0511024884/05/04/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **MoFPI**, allowing the following inputs:

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Instant/Flavoured/ Masala Oats(Kiln Dried Hulled Oats average content 83%)	450.0	Kiln Dried Hulled Oats	388.44
2.	Whole/Quick Cooking Oats(Kiln Dried Hulled Oats average content 95%)	450.0	Kiln Dried Hulled Oats	444.6
3.	Crispy Oat Cereal (Almond & Raisin)(Kiln Dried Hulled Oats average content 46%)	80.0	Kiln Dried Hulled Oats	33.6
4.	Crispy Oat Cereal (Cranberry)(Kiln Dried Hulled Oats average content 37%)	80.0	Kiln Dried Hulled Oats	30.76
5.	Crispy Oat Cereal (Oats and Honey)(Kiln Dried Hulled Oats average content 44%)	80.0	Kiln Dried Hulled Oats	36.60

The content of import item in the export item must be specified in the export documentation. Further, the grade, quality

and origin of the imported oats should match with the oats exported.

RA may take subsequent consequential action accordingly.

Case No.	37 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	JLAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00000148AM25
RA File Number	08AX04002346 AM24
Licence No and Date	0811011240/08/04/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm:	
1. List of machinery installed on the premises, including their capacities. 2. Please specify the export quantity for coriander split and coriander ground.	
The case stands deferred.	

Case No.	38 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00000249AM25
RA File Number	24AX04000013 AM25
Licence No and Date	2411003439/15/04/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm:	
1. List of machinery installed on the premises, including their capacities. 2. Please specify the export quantity for coriander split and coriander ground.	
The case stands deferred.	

Case No.	39 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00000316AM25
RA File Number	24AX04000023 AM25
Licence No and Date	2411003457/18/04/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "List of machinery installed on the premises, including their capacities." The case stands deferred.	

Case No.	40 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00000851AM25
RA File Number	34AX04000143 AM25
Licence No and Date	3411004967/22/05/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "List of machinery installed on the premises, including their capacities." The case stands deferred.	

Case No.	41 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred

Party Name	SHETHJI RETAIL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00001093AM25
RA File Number	24AX04000099 AM25
Licence No and Date	2411003595/04/06/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "Percentage of black pepper sterlised and crushed" The case stands deferred.	

Case No.	42 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00001517AM25
RA File Number	03AX04001436 AM25
Licence No and Date	0311034859/24/06/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1: 1. COA of export item. 2. Justification of 70% wastage. 3. Quantity and value of other products obtained during extraction. 4. Past production and consumption data certified by chartered engineer of the manufacturer. The case stands deferred.	

Case No.	43 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	SHREE MALANI FOAMS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025

and Date	
HQ File Number	HQRNORM APPLY 00002560AM25
RA File Number	09AX04000334 AM25
Licence No and Date	0911007756/16/08/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1: "Nett content of PU Foam in each export product." The case stands deferred.	

Case No.	44 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00002856AM25
RA File Number	03AX04002664 AM25
Licence No and Date	0311036892/04/09/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are Engineering items. Therefore the Committee decided to transfer the case to NC-1 . The case stands deferred.	

Case No.	45 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	FISCHE DESIGN
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00003008AM25
RA File Number	05AX04001463 AM25
Licence No and Date	0511027446/12/09/2024
Norms Committee Decision:	

NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages.

The case stands deferred.

Case No.	46 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00003400AM25
RA File Number	31AX04000225 AM25
Licence No and Date	3111003924/01/10/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are Engineering items. Therefore the Committee decided to transfer the case to NC-1 .	
The case stands deferred.	

Case No.	47 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	JAWANDSONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00003738AM25
RA File Number	30AX04000381 AM25
Licence No and Date	3011005931/18/10/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1;	
1. Nett content of import in export. 2. Justification for wastage ranging from 31% to 41% with the help of CAD and drawing.	

The case stands deferred.

Case No.	48 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	MARTCO EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00003776AM25
RA File Number	05AX04002211 AM25
Licence No and Date	0511028246/22/10/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1: 1. Item of export in nos. 2. Nett content of imported wire in export. 3. Complete specifications of wire to be imported. The case stands deferred.	

Case No.	49 / NC/6/MEET/Jan/202425/15
Case Status	Case Deferred
Party Name	KALLUNGAL TRADERS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00003913AM25
RA File Number	10AX04000184 AM25
Licence No and Date	1011002731/28/10/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "Difference between the export item and import item." The case stands deferred.	

Case No.	50 / NC/6/MEET/Jan/202425/15
Case Status	Case Rejected
Party Name	MARVI INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 15 and 24/01/2025
HQ File Number	HQRNORM APPLY 00004253AM25
RA File Number	56AX04000355 AM25
Licence No and Date	5611003408/20/11/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm is importing item of Chapter 15 of FTP, 2023 on self declaration basis. Therefore, the Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

MINUTES OF MANUAL AGENDA M.NO 15 DATED 24.01.2025

Case No. M-019	Party Name: PMO Reference	Meet No/Date: NC/6/MEET/Jan/202425/15 Date: 24.01.2025	Status: Deferred
HQ File:	RLA File:	Lic.No.: N.A.	
Subject: : Request for Suspension of SION E-5 - Regarding			
Decision: NC considered the case as per agenda and noted that the application is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.			

Case No. M-020	Party Name: M/s P.K. Agri Link Private Limited	Meet No/Date: NC/6/MEET/Jan/202425/15 Date: 24.01.2025	Status: Approved	
HQ File:	RLA File:	Lic.No.: 0210206072 dated 14.08.2015, 0210206516 dated 02.03.2016 and 0210206631 dated 22.04.2016		
Subject: : Request for review of decisions of Norms Committee of License No. 0210206072 dated 14.08.2015, License No. 0210206516 dated 02.03.2016 and License No. 0210206631 dated 22.04.2016				
Decision: NC considered the case as per agenda and noted the firm’s responses from the PH held on 09.01.2025. The Committee decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs:				
S.No	Export Item	Quantity	Import Item	Quantity
1.	Deoiled Rice Bran Extraction	1 MTS	Rice Bran	0.5 MTS
			Hexane	2.3 Liters

1. The above mentioned norms are fixed for regularization purpose only and no repeat license to be issued based on above fixed norms.
2. All Policy conditions including Value Addition, Appendix 4J & Pre-import conditions etc. also to be met, as per the applicable policy. RA concerned may examine these aspects clearly as per the FTP and HBP before deciding on the application.

RA may take suitable consequential action accordingly.

Case No. M-021	Party Name: M/s Dewal Maa Agro Industries	Meet No/Date: NC/6/MEET/Jan/202425/15 Date: 24.01.2025	Status: Approved
HQ File: HQRNORMAPPLY00002615AM25	RLA File:	Lic.No.: N.A.	

Subject: : Fixation of Norms - regarding

Decision: NC considered the case as per agenda and noted the inputs received from MoFPI and DoAFW in the matter. The committee also discussed the matter at length and decided to fix the norms by allowing a wastage of 45% along with the following conditions:

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for 6 months from the date of uploading the minutes in DGFT website.
2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
3. AA shall be issued on actual user basis only.
4. All Policy conditions including VA, pre-import, Appendix 4J conditions etc. also to be met, as per applicable policy. RA concerned may examine these aspects clearly before deciding on the application.
5. Batch record duly certified by production incharge to be submitted to RA at the time of redemption.

RA concerned may examine the above clearly as per the FTP and HBP or any other relevant provision before deciding on the application. RA may take suitable consequential action accordingly.

Case No. M-022	Party Name: M/s Sun Bio Naturals India Private Limited	Meet No/Date: NC/6/MEET/Jan/202425/15 Date: 24.01.2025	Status: Approved
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HQ File: NA	RLA File:	Lic.No.: 0410165893 dated 25.07.2019	
Subject: Review of application for fixation of norms.			
Decision: NC considered the case as per agenda and noted the decision of PRC in the matter given in Meeting No. 18AM25 dated 09.10.2024. The matter was referred to Norms Committee – 6 for examination and resolution by the PRC committee in its communication to NC-6 vide email dated 01.01.2025. Norms Committee went through the representation of the firm and after detailed examination of the inputs received from the Tech 2 decided to fix the norms by allowing wastage of 1%, subject to the following conditions. 1. All Policy conditions including VA conditions etc. also to be met, as per applicable policy. 2. The type, specification and the grade of the item imported must match with the export item and the same maybe verified at the time of redemption. 3. The conditions of the pre-import and all relevant conditions under Appendix 4J shall be applicable in this case and may be verified at the time of redemption. Note: The above mentioned norms are fixed for regularization purpose only and no repeat license to be issued on the basis of above fixed norms. RA concerned may examine the above clearly as per the FTP and HBP or any other relevant provision before deciding on the application. RA may take suitable consequential action accordingly.			

Case No. M-023	Party Name: M/s Sun Bio Naturals India Private Limited	Meet No/Date: NC/6/MEET/Jan/202425/15 Date: 24.01.2025	Status: Approved
HQ File: N.A.	RLA File:	Lic.No.: 0410166762 dated 20.05.2020	
Subject: Review of application for fixation of norms.			
Decision: NC considered the case as per agenda and noted the decision of PRC in the matter given in Meeting No. 18AM25 dated 09.10.2024. The matter was referred to Norms Committee – 6 for examination and resolution by the PRC committee in its communication to NC-6 vide email dated 01.01.2025. Norms Committee went through the representation of the firm and after detailed examination of the inputs received from the Tech 2 decided to fix the norms by allowing wastage of 1%, subject to the following conditions.			

1. All Policy conditions including VA conditions etc. also to be met, as per applicable policy.
2. The type, specification and the grade of the item imported must match with the export item and the same may be verified at the time of redemption.
3. The conditions of the pre-import and all relevant conditions under Appendix 4J shall be applicable in this case and may be verified at the time of redemption.

Note: The above mentioned norms are fixed for regularization purpose only and no repeat license to be issued on the basis of above fixed norms.

RA concerned may examine the above clearly as per the FTP and HBP or any other relevant provision before deciding on the application. RA may take suitable consequential action accordingly.

Case No. M-024	Party Name: M/s Madhu Jayanti International Private Limited	Meet No/Date: NC/6/MEET/Jan/202425/15 Date: 24.01.2025	Status: Approved
HQ File: HQRNORM REVIW00003985AM25	RLA File:	Lic.No.: 3210078587	

Subject: Review of application for fixation of norms.

Decision: NC went through its earlier minutes of M. No. NC/6/MEET/Jan/202425/14 dated 14.01.2025 and observed that in Case No. 2/NC/6/MEET/Jan/202425/14, the export and import item description has been inadvertently mentioned as Rooibibus Fine Cut- UTZ instead of Rooibos Fine Cut- UTZ. Therefore, the decision of the committee is reproduced again with correct export and import product description:

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech 2**, allowing the following inputs:

S.No	Export Item	Quantity	Import Item	Quantity
1.	Rooibos Fine Cut- UTZ with Flavors	1.00 Kg	Rooibos Fine Cut- UTZ	1.00 kg per kg content of Import item in export

RA may take suitable consequential action accordingly.
